

The Appeal being devoid of merit is dismissed.

However, we make it clear that dismissal of the instant Appeal shall not stand in the way of 'Corporate Debtor' settling the claim of Respondent-Operational Creditor'.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Alok Srivastava]
Member (Technical)